

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI P.M. JAGTAP, VICE PRESIDENT (KZ) AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA Nos.1462 & 1463/PUN/2017
निर्धारण वर्ष / Assessment Years : 2012-13 & 2013-14

The Dy. Commissioner of Income Tax,
Circle – 1(1), Pune.

..Appellant.

Vs.

M/s. Brainbees Solutions Pvt., Ltd.
B/402, Modi Baug, CTS 2254 to 2260,
G.K. Road, Shivajinagar,
Pune – 411 005.

PAN : AARCB1042N.

..Respondent.

Assessee by : Shri Rajat Soni.

Revenue by : Ms. Aparna M. Agarwal.

सुनवाई की तारीख / Date of Hearing : 24.11.2020	घोषणा की तारीख / Date of Pronouncement: 25.11.2020
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आदेश/ORDER

PER SHRI PARTHA SARATHI CHAUDHURY, JM.

1. These two appeals preferred by the Revenue emanates from the separate orders of learned Commissioner of Income Tax (Appeals) – Pune – 1 dated 31.03.2017 for the assessment years 2012-13 and 2013-14, respectively.

2. At the very outset, the ld.D.R. submitted that the assessee in these cases has opted for Vivad se Vishwas Scheme and had also received Form No.3. In this scenario, the ld.D.R. is willing to withdraw both these appeals of Revenue subject to the protection given that if the

application of the assessee under Vivad se Vishwas Scheme is not accepted by the Department, in such scenario, the Revenue may be able to restore these appeals filed before us.

3. The Ld.A.R. conceded to these facts on record.

4. Having heard both the parties, we allow these appeals to be withdrawn with the protection that if the Department do not accept the application of the assessee under Vivad se Vishwas Scheme, in such scenario, the Revenue will be able to restore these appeals.

5. In the result, both the appeals of the Revenue are dismissed as withdrawn.

Order pronounced on 25th day of November, 2020.

Sd/-
(P.M. JAGTAP)
VICE PRESIDENT

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

पुणे Pune; दिनांक Dated : 25th November, 2020.

Yamini

आदेश की प्रतिलिपि अग्रहित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent
3. CIT(A)-1, Pune.
4. Pr. CIT-1, Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच, पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER

// True Copy //

वरिष्ठ निजी सचिव / Sr. Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.